



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
OLD SECRETARIAT, DELHI 110 054**

SESSION REVIEW

**Third Part of Second Session of Seventh Legislative Assembly
(26.11.2021)**

SUMMONS

Summons for Third Part of Second Session of the Seventh Legislative Assembly of National Capital Territory of Delhi were issued to the Hon'ble Members on 22.11.2021.

DURATION OF THE SESSION

The Third Part of the Second Session of the Seventh Legislative Assembly was conducted on 26th November, 2021 and adjourned *sine-die* by the Hon'ble Speaker on 26.11.2021 after holding 01 (one) Sitting on 26.11.2021.

The Business conducted by the House during the Third Part of Second Session is summarized below.

HOMAGE

The House paid homage and observed two minutes silence on the demise of :

1. Smt. Tajdar Babar, former Vice-Chairperson of Metropolitan Council (1983-89) of Delhi and former Hon'ble Member of Delhi Legislative Assembly during First, Second and Third Legislative Assembly.
2. Sh. Roop Chand, former Hon'ble Member of Delhi Legislative Assembly during Second Legislative Assembly.
3. Sh. Arvinder Singh, former Hon'ble Member of Delhi Legislative Assembly during Fourth Legislative Assembly.
4. Victims of Mumbai terror attack on 26.11.2008.
5. Security personnel and general public killed in recent terror attacks in Jammu & Kashmir.
6. Farmers agitating against the farm laws.

OBSERVANCE OF CONSTITUTION DAY

The Chair greeted the Hon'ble Members on the occasion of Constitution Day and read Preamble to the Constitution along with other Hon'ble Members to commemorate the event.

MATTERS RAISED BY MEMBERS

Special Mention (Under Rule-280):

Total 35 Notices for Special Mention were received for the Session. 10 Matters were raised in the Session under Rule 280 after balloting and the same have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

Government Resolution (Rule-90) :

Shri Gopal Rai, Hon'ble Minister of Development moved the following Government Resolution on Farm Laws and Farmers agitation with the leave of the House:

“The Legislative Assembly of Delhi in its sitting held on 26.11.2021 resolves that:

The three Central farm laws passed by the Central Government were against the interests of farmers and public in general and were enacted to favour handful of Business houses;

This House condemns the political parties which conspired to wrongfully defame the farmers, who stood for their rights and non violently protested against the Central Government, as terrorists and anti nationals;

This Nation can never forget the supreme sacrifice of more than 700 farmers who lost their lives while protesting against these Farm Laws and this House expresses its sincere gratitude and respectful homage to these farmers;

This august House demands honourable compensation to the next kin of all those farmers who lost their lives fighting for their rights;

This House welcomes the announcement of repealing these farm laws and calls upon the Central Government to repeal them at the earliest;

This House stands with the farmers in their very legitimate demand of legal guarantee of Minimum Support Price as promised by the BJP in its manifesto;

This House demands immediate withdrawal of criminal cases filed against the innocent farmers during the peaceful protests in different states and

This House also demands the dismissal and arrest of the Union Minister of State (Home) Shri Ajay Kumar Mishra for his role in the daylight killing of innocent farmers in the Lakhimpur incident.”

14 Members participated in the discussion on the Resolution including Sh. Dilip Kumar Pandey, Hon'ble Chief Whip, Sh. Ramvir Singh Bidhuri, Hon'ble Leader of Opposition, Shri Manish Sisodia, Hon'ble Deputy Chief Minister. Shri Arvind Kejriwal, Hon'ble Chief Minister also expressed his views.

The Resolution was put to vote and adopted by voice-vote.

DISCIPLINARY ACTION

1. On the Ruling given by the Chair, Hon'ble Members of Opposition demanded that their Notices also be taken up for discussion. The Chair reiterated that no business other than the listed business would be taken up. Not satisfied with the decision of the Chair, the Members stood up and raised slogans and stalled the proceedings of the House. Sh. Jitender Mahajan, Hon'ble Member tore and threw papers towards the Chair.
The Chair asked Sh. Mohan Singh Bisht, Sh. Jitender Mahajan and Sh. Anil Kumar Bajpai, Hon'ble Members of Opposition to leave the House.
Shri Kailash Gahlot, Hon'ble Minister of Law moved the motion to name Sh. Jitender Mahajan, Hon'ble Member of Opposition from the remaining part of the session.
Motion was put to vote and adopted by voice-vote.
Shri Jitender Mahajan, Shri Mohan Singh Bisht and Shri Anil Bajpai, Hon'ble Members of Opposition refused to withdraw voluntarily and continued arguing with the Chair.
As the Members refused to leave, they were escorted out by the Marshalls.
Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition alongwith other Members of Opposition walked out in protest.
2. Due to continuous interruptions and disturbances, Sh. Vijender Gupta, Hon'ble Members was escorted out by the Marshalls on the direction of the Chair.
On subsequent request made by Sh. Ramvir Singh Bidhuri, Hon'ble Leader of Opposition, the Chair allowed Sh. Vijender Gupta, Hon'ble Member to assume his seat with the direction to behave graciously.

PAPERS LAID

02 papers were laid on the Table of the House:-

Shri Manish Sisodia, Hon'ble Deputy Chief Minister laid copies of the following on the Table of the House:

1. 6th Annual Report of Delhi Technological University for the year 2019-20 alongwith Highlights of 6th Annual Report (English Version)
2. CAG Audit Report on the Annual Accounts of the Indraprastha Institute of Information Technology Delhi (IIITD) for the Financial Year 2019-20 along with Action Taken Report (Hindi and English Version).

REPORT

Presentation & Adoption of Report :

Ms. Rakhi Birla presented the First Report of Questions and Reference Committee.

The House adopted the Report on 26-11-2021 itself.

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